

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/4959/A.

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Budi Habung,
Registrar, Gauhati High Court,
Itanagar Permanent Bench, Naharlagun.

Dated Guwahati, 20th July, 2022

Sub:- **Leave.**

Ref:- Letter dated 12.07.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave for three days from 12.07.2022 to 14.07.2022 has not been accepted as you have no casual leave in your credit for the year 2022. Instead, you have been granted **earned leave for three days on 12.07.2022, 13.07.2022 and 14.07.2022 along with station leave permission from the morning of 12.07.2022 till 14.07.2022**, subject to submission of your leave application in prescribed format with the leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench. Further, you have been asked to hand over charge retrospectively to the Joint Registrar of the Registry.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/4960/A, dated 20.07.2022

Copy to:

- ✓ 1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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